

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400614
Case No. 106/88
TRANSFERRED APPLICATION NO. 393/87

(13)

Shri L K Shriwastava
(Son of late D.K. Shriwastava)
Quarter No.107
Engineering College Colony
Raipur-492002 (M.P.)

Applicant

v/s.

1. The Chairman
through General Manager
South Eastern Railway
Calcutta
2. The General Manager
South Eastern Railway
Garden Reach, Calcutta 43
3. The Divisional Railway Manager(P)
South Eastern Railway
Nagpur (M.S.)

Respondents

Coram : Hon'ble Vice Chairman B C Gadgil
Hon'ble Member(A) L H A Rego

TRIBUNAL'S ORDER
(PER: B C Gadgil, Vice Chairman)

DATED : 5.4.1988

Transferred application no. 393/87 was disposed of as abated, because the legal representatives of the deceased were not brought on record, on 21.1.1988. Thereafter, L K Shriwastava (the son of the original applicant) has filed this Miscellaneous Petition praying that he should be brought on record as the legal representative of the deceased applicant. Notice of this application was served on the respondents. The respondents have not appeared. Hence, we pass the following order:

ORDER

Miscellaneous Petition No. 106/88 is allowed.

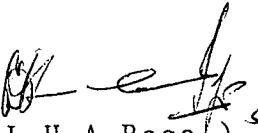
Abatement is set aside.

Office to carryout the correction in Transferred Application no. 393/87 by substituting the name of L K Shriwastava in place of the original applicant, now

Dch

deceased. Issue fresh notice to the respondents informing them that the legal representative of the deceased applicant have been brought on record and that they should file reply on 10.6.88 and to serve a copy thereof on the applicant's son viz., L K Shriwastava, Quarter No. 107, Engineering College Colony, Raipur 492002 (M.P.).

The matter to come up before the Registrar on 10.6.1988 for reply and directions.


(L H A Rego) 5.4.88

Member (A)


(B C Gadgil)
Vice Chairman